tor each Union Minister since April, 1977, and

(b) wnat steps Government propose to take to curtail expenditure on such security arrangements as a measure of economy?

THE MINISTER OF HOME AF-FAIRS (SHRI CHARAN SINGH): (a) Information is being collected and wili be placed on the Table of the House on receipt.

(b) In order to curtail the expenditure on the security arrangements for Union Ministers, especially when on tour, instructions were issued to the State Governments etc., to simplify such arrangements and cut down costs. However, in view of the recent threats to the security of the Ministers, security measures have again been tightened.

Arrest of Shri Kekoo Maneckii, a partner of the Pillman Aircraft Company

1127. SHRI SANAT KUMAR RAHA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Shri Kekoo Maneckji a partner of Pillman Aircraft Company of Maha-- rashtra, which is the sole agent and consultant for the Boeing company of U.S.A., has been arrested recently by the C.B.I.; and
 - (b) if so, what are the charges against him; and
 - (c) what are the names of the other persons who are involved this case?

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THE MINISTER OF STATE IN THE MINISTRY OF HOME **AFFAIRS** (SHRI S. D. PATIL): (a) Yes, Sir.

(b) and (c) According to the First Information Report, a case has been registered by the C.B.I., for investigation, against Shri Kekoo Maneckji and others, for offences punishable

under section 56 of the Foreign Exchange Regulations Act, 1973 and Sections 162, 163 and 120-B of the Indian Penal Code. It will not be in the interest of the investigation of the case, which is still in progress, to disclose, at this stage, any further details.

Search at the residences of Shri Sultan Singh, M.P.

1128. SHRI RANBIR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that houses of Shri Sultan Singh, a Member of the Rajya Sabha situated at New Delhi, Rohtak and village Nijampur Majra were scarched in October 1977, without registering any criminal case against him;
- (b) whether it is also a fact that no incriminating material was recovered during the course of these searches and the police took in its possession, fixed deposit receipts of amounts totalling to about Rupees ten thousand, in the names of Shri Sultan Singh's grand sons and grand daughter alongwith the registration papers of a tractor registered in the name of his son;
- (c) whether it is also a fact that his New Delhi residence was searched without any valid search warrant; and
- (d) if the answers to parts (a) to (c) above be in the affirmative, what action Government have propose to take to avoid recurrence of such incidents involving Members of Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) According to the information furnished by the State Government, the houses of Shri Sultan Singh, Member, Rajya Sabha at village Nizampur Majra and at Rohtak were searched on 5th October, 1977, under search warrants issued